

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-48/ND/2024

IN THE MATTER OF:

M/s. Adici Techno & Sealings Private Limited

...PETITIONER

Vs

M/s. Sonal Enterprises Private Limited

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 06.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Adv. Honey Satpal, Adv. Nandini Choudha, Adv.

For the Respondent/Corporate Debtor :Mr. Joydip Bhattacharya, Ms. Livya P. Lalu and Ms. Anjalika Sharma, Advs.

ORDER

Ld. Counsel for the Operational Creditor is present and sought further time to file rejoinder. Time to file rejoinder was given to the Operational Creditor on the last date of hearing i.e. on 02.04.2024. Last opportunity is given to the Operational Creditor to file their rejoinder. Ld. Counsel for the Corporate Debtor is also present. On the request made by the Counsels, list the matter on **03.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)